

**GOVERNMENT OF INDIA
LABOUR
LOK SABHA**

UNSTARRED QUESTION NO:1627
ANSWERED ON:02.08.2000
BONDED LABOUR
RAGHUNATH JHA

Will the Minister of LABOUR be pleased to state:

- (a) whether the Government propose to set up vigilance committees at the district and sub-divisional level to identify and get release the bonded labourers in the country;
- (b) if so, the details thereof, State-wise; and
- (c) the number of bonded labourers got freed during each of the last three years State-wise; and Union Territory-wise?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (S HRI MUNI LALL)

(a) and (b): As per the reports received from the State Governments/UT's Vigilance Committees, as required under Section 13 of the Bonded Labour System (Abolition) Act, 1976 have been constituted both at district and sub-divisional level for identification, release and rehabilitation of bonded labourers.

(c): Details of bonded labourers free/ released during last three years state-wise and Union Territory-wise are given in Annexure-I.

ANNEXURE-I

STATEMENT REFERRED TO IN REPLY TO PART (C) OF THE LOKSABHA UNSTARRED QUESTION NO. 1627 FOR 2.8.2000 REGARDING BONDED LABOUR.

Year	Name of State/U.T's	No. of bonded labourers freed/ released
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1997-98	Tamil Nadu	6000
1998-99	Bihar	98
	Orissa	35
	Tamil Nadu	5578
	Uttar Pradesh	249
1999-2000	Arunachal Pradesh	1416
	Rajasthan	80
	Tamil Nadu	6620
	Uttar Pradesh	79

Total : 20,155